33**0**Y

लोगों को बोट देने के प्रष्ठिकार सम्बन्धी भारत के संविधान का संशोधन करने वाले विधेयक को पूर:स्थापित करने की अनमति चाहता हुं।

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted

डा॰ रामजी सिंह मभापति महोदय, में उक्त विश्रेय को पूर स्थापित करता है।

### 15.414 hrs.

REPRESENTATION OF THE PEO-PLE (AMENDMENT) BILL

(Insertion of new section 78A)

SHRI SAUGATA ROY (Barrack-I beg to move for leave to introduce a Bill further to amend the Representation of the People 1951.

MR. CHAIRMAN. The question is: "That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

## 15.42 hrs.

(AMENDMENT) CONSTITUTION BILL

329B, OF NEW ARTICLES (INSERTION ETC.)

SHRI SAUGATA ROY (Barrackpore): I beg to move for leave to introduce a Bill further to amend the Constitution of India,

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SAUGATA ROY: I introduce the Bill.

#### 15.421 hrs.

# CONSTITUTION (AMENDMENT) BILL

(Amendment of article 352)—Contd.

By Shri Hari Vishnu Kamath

MR. CHAIRMAN: Now we take up further consideration of the following motion moved by Shri Hari Vishnu Kamath on the 29th July, 1977, name-

"That the Bill further to amend the Constitution of India, be taken into consideration."

Shri Shanti Bhushan may continue.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): On the last occasion I had dealt with most of the provisions of the Bill which been moved by the hon. Member, Shri Kamath. There is only a little more to be said on that.

I have dealt with the question of the ratification of the proclamation of the Emergency and said that it would not be proper that it should be permitted to be done by a bare majority of the two Houses and I have said that there should be a special majority. I only joined issue a little with Shri Kamath that if the Constitution can be amended by two-thirds majority of the Members present and voting, ratification of the proclamation may also be allowed to be done by the same kind of special majority.

#### 15.43 hrs.

SHRI DHIRENDRANATH BASU in the Chair]

The last part of the proposed Bill relates to the subsequent ratifications. Sir, the hon. Members of the House are aware that the original emergency